

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 13<sup>th</sup> February, 2024, 10:30 A.M.**

TP No. 30/CTB/2019 (CP (IB) No. 1323/KB/2018), IA (IB) No. 42/CB/2022,  
IA (IB) No. 244/CB/2023

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Bank of India -Vs- Maa Durga Rice Processing & Exports Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Pranaya Agarwal, Adv. For RP

For Respondent (s) Mr. Saswat Kumar Acharya, Adv.  
Mr. S. Pholgu, Adv.  
Mr. Subham Agrawal, Adv.  
Mr. Abhijeet Agrawal, Adv.  
Mr. Jaish Joshi, Adv.

**ORDER**


**IA (IB) No. 42/CB/2022**

Ld. Counsel Mr. Pranaya Agarwal appears for the applicant/RP. Ld. Proxy Counsel Mr. Subham Agrawal appears on behalf of Mr. S.K. Acharya for the respondent. This is an application filed under Section 30 (6) of IBC for approval of resolution plan. This matter is adjourned to hear along with liquidation application IA (IB) No. 244/CB/2023, matter adjourned to 20.02.2024, high on Board.

**IA (IB) No. 244/CB/2023**

Both sides counsel present. This is an application filed under Section 31(1) of IBC to allow RP to withdraw IA No. IA (IB) No. 42/CB/2022 filed before the Hon'ble Bench with regard to approval of Resolution Plan submitted by Mrs. Loramitra Rath and approve the liquidation of CD herein, as approved by the CoC. Matter is adjourned to 20.02.2024, high on Board.

  
**Kaushalendra Kumar Singh**  
**Member (Technical)**

  
**P. Mohan Raj**  
**Member (Judicial)**

**Sibendra Naik (Steno)**